

ITEM NO.802

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.11038/2025

[Arising out of impugned final judgment and order dated 30-01-2025  
in APO No. 106/2018 passed by the High Court at Calcutta]

EMAMI AGROTECH LIMITED

Petitioner(s)

VERSUS

STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

[ TO BE TAKEN UP AT THE TOP OF THE BOARD ] ... [ ONLY CONNECTED  
MATTERS ARE LISTED UNDER THIS ITEM ]

Date : 17-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Rajat Mittal, AOR  
Mr. Anil Dugar, Adv.  
Mr. Sandeep Choraria, Adv.  
Mr. N.D. Shah, Adv.  
Sukalpa S., Adv.  
Mr. Akash Chakraborty, Adv.  
Mr. Suprateek, Adv.  
Kрати Agrawal, Adv.  
Mr. Subham Kumar, Adv.  
Mr. Rakesh Kumar, Adv.  
Mr. Parveen Gambhir, Adv.  
M/s. Khaitan & Co., AOR  
  
Ms. Nitum Jain, Adv.  
Ms. Charanya Lakshmikumaran, AOR

For Respondent(s) : Mr. Kunal Mimani, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The Special Leave Petition (C) No.15955/2025 was listed today  
as Item No.802 seeking withdrawal of the said petition.

2. The learned counsel appearing for the petitioners submitted that they have also filed similar Special Leave Petitions seeking withdrawal thereof and request that the same may also be taken on board and allowed to be withdrawn.

3. In view of the aforesaid, the following matters are taken on board:-

1. SLP(C) No.15955/2025
2. SLP(C) No.13892/2025
3. SLP(C) No.13550/2025
4. SLP(C) No.16589/2025
5. SLP(C) No.15956/2025
6. SLP(C) No.16360/2025
7. SLP(C) Nos.13704-13706/2025
8. Diary No.33602/2025
9. Diary No.33603/2025
10. Diary No.33601/2025
11. Diary No.36468/2025

4. The learned counsel appearing for the petitioners have instructions from their respective clients not to press these petitions and withdraw the same as their clients want to avail the remedy under the West Bengal Sales Tax (Settlement of Dispute) Act, 1999 as amended by the West Bengal Sales Tax (Settlement of Dispute) (Amendment) Act, 2025.

5. We permit the petitioners to go before the competent authority under the Amendment Act of 2025 and avail the appropriate relief.

6. If the petitioners apply with the competent authority of the State under the Amendment Act, 2025, the State shall allow the applications in terms of the Amendment Act and accept the applications filed by the petitioners.

7. In view of the aforesaid, the petitions stand dismissed as not pressed.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)